

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 89-90 of 2020

IN THE MATTER OF:

Super Royal Holidays India Pvt. Ltd. & Ors.

...Appellants.

Versus

Union of India & Anr.

...Respondents.

Present:

For Appellant: Mr. Sanjay Nuli, Advocate.

For Respondent: Ms. Annu Singh, Advocate for RoC.

ORDER
(Virtual Mode)

18.01.2021 None present for Respondent No. 2.

2. Learned Counsel for Appellant states that Respondent No. 2 is formal party and the contesting Respondent is Respondent No. 1.

3. Learned Counsel for Respondent No. 1 submits that arguing counsel is not available and seeks time.

4. The Respondent No. 1 may file brief 'Written-Submissions', as directed earlier, not more than three pages within two weeks. Copies of Judgments on which, parties want to refer and rely on, may also be filed separately.

List the Appeal 'For Admission (After Notice)' Hearing on **22nd February, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Mr. V.P. Singh]
Member (Technical)

Basant B./md.